

National Company Law Tribunal

Allahabad Bench

C P NO. (IB) 64/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.03.2018

NAME OF THE COMPANY: Varanasi Auto Sales

SECTION OF THE COMPANIES ACT/I & B CODE: 10 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	MR. ANURAG KHANNA	SR. ADV.	} Corp. Applicant	
2.	MS. GUNJAN JADWANI	ADV.		
3.	R.P. AGARWAL	Adv	Tata Motor Finance Fin. Creditor	
4.	NISHANT MEHROTRA	Adv.	Tata Capital	
5.	ANIL KUMAR JAISWAL	Adv.	P.N.B.	
6.	Tata Motor Finance <u>Wishnu Agrawal</u>	Adv	TML	
7.	<u>Wishnu Agrawal</u>	Adv	TML	
8.	<u>Advocate of B/o Paritij Nayari, (Respondent-SBI)</u>			

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Sh. Anurag Khanna, Sr. Advocate along with counsel Ms. Gunjan Jadwani for corporate applicant. Sh. R.P. Agarwal, Advocate for Tata Motor Finance (Financial Creditor). Sh. Nishant Mehrotra, Advocate for Tata Capital. Sh. Anil Kumar Jaiswal, Advocate for Punjab National Bank. Sh. Avnish Kumar, Advocate for State Bank of India.

Heard the part argument on behalf of learned counsel for the parties. List the matter on 15th March, 2018 for remaining arguments. Both the parties are further directed to file the written submission by next date.

Dated:13.03.2018

_____ Sd _____

SAROJ RAJWARE,
MEMBER (T)

_____ Sd _____

V.P. SINGH,
MEMBER (J)